

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 149/TL/2023

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bhadla Sikar Transmission Limited.

Petitioner : Bhadla Sikar Transmission Limited (BSTL)

Respondent : ACME Solar Holding Private Limited (ACME) and 2 Ors.

Petition No. 150/AT/2023

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bhadla Sikar Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Bhadla Sikar Transmission Limited

Respondent : ACME Solar Holding Private Limited (ACME) and 2 Ors.

Date of Hearing : **30.6.2023**

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri D Sudershan, BSTL
Shri Mani Kumar, BSTL
Shri Yatin Sharma, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of transmission licence to the Petitioner for implementation of "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. The representative of the Petitioner further submitted as under:

(a) The scope of the Project, *inter alia*, includes (i) Bhadla-II PS-Sikar-II 765kV D/c line (2nd), (ii) 2 no. of 765 kV line bays each at Bhadla-II and Sikar-II for Bhadla-II PS-Sikar-II 765kV D/c line, (iii) 1x330 MVAR switchable line reactor for each circuit at Sikar-II end of Bhadla-II PS- Sikar-II 765kV D/c line 330 MVAR, 765

kV reactor- 2 Switching equipment for 765 kV reactor-2, and (iv) 1x240MVAR switchable line reactor for each circuit at Bhadla-II end of Bhadla-II PS-Sikar-II 765kV D/c line 240 MVAR, 765 kV reactor- 2 Switching equipment for 765 kV reactor – 2.

(b) Scheduled Commercial Operation Date (SCOD) of the Project is 18 months from the effective date.

(c) Name of the Petitioner has been changed from 'Bhadla Sikar Transmission Limited' to 'POWERGRID Bhadla Sikar Transmission Limited' and the Petitioner has also filed an additional affidavit to the above effect along with the Certificate of Incorporation pursuant to change of name dated 23.5.2023 issued by Registrar of Companies, Delhi.

(d) Owing to certain issue relating to the acknowledgment of Petition filing fees, there has been a little delay in filing of these Petitions as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned.

2. The representative of the Respondent, CTUIL submitted that due to some miscommunication, a delay has occurred in issuing the recommendation under Section 15(4) of the Electricity Act, 2003 for the grant of transmission licence to the Petitioner for executing the Project. The representative of CTUIL further indicated that CTUIL will file its recommendation very soon.

3. After hearing the representative of the parties, the Commission permitted the Respondents to file their replies/comments on the Petitions, if any, within week with copy to the Petitioner, who may file its response, thereof, if any, within three days thereafter.

4. The Commission directed the CTUIL to file within a week the recommendation for grant of transmission licence to the Petitioner under Section 15(4) of the Act and the status of the RE Generators for whom the subject transmission scheme is planned.

5. The Commission directed the Petitioner submit on affidavit the following within a week:

(a) SCOD of the Transmission Scheme.

(b) Copy of Form II posted on its website along with date of posting (required as per Regulation 7(7) of the CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 read with the Order dated 22.1.2022 in Petition No. 1/SM/2022.

6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**